

(5)

SPM & AVH

Mr P. Sathish Kumar for applicant by NVRRA law.

Mr M C Chenni for the respondents

The learned Counsel for the applicant
 seeks one week's time to file rejoinder.
 He may do so within 1 week by serving copy
 on the respondents.

list for final hearing on 28/1/92

Selli

29.1.92SPM & AVH

18/12/91

(vc)

(5)

Mr. P. Sathish Kumar.

Mr. T. D. Rajan - rep. on Chenni.

The learned Counsel for the applicant
 wishes to withdraw the OA. with liberty to
 file a fresh application in accordance with
 law. The learned Counsel for the respondents
 has no objection. Accordingly the O.A. is
 dismissed as withdrawn with liberty to the
 applicant to move fresh application in
 accordance with law if so advised.

Selli

(A.V. Haridasan)
 J.M.

(S.P. Mukerjee)
 V.C.

29.1.92

V.D

A. Sathish

M.C.

Selli